

ITEM NO.1

COURT NO.10

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).18854/2012

(Arising out of impugned final judgment and order dated 23-01-2012  
in RFA No.2064/2005 passed by the High Court Of Karnataka At  
Bangalore)

R. NATARAJ & ANR.

Petitioner(s)

VERSUS

N. RAMACHANDRAPPAN & ORS.

Respondent(s)

Date : 21-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Chander Uday Singh, Sr. Adv.  
Mr. G.V. Chandrashekar, Adv.  
Mr. N.K. Verma, Adv.  
Mr. Pranav Jain, Adv.  
For Ms. Anjana Chandrashekar, AOR

For Respondent(s)  
No.3 Mr. Nitin Kumar Thakur, AOR (Not present)

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Issue notice now, as so far, none has put in  
appearance for the remaining respondents.

Status quo with respect to possession only, as on  
today, shall be maintained.

(Sarita Purohit)  
Court master

(Jagdish Chander)  
Branch Officer